

Ministry of Tribal Affairs, the States have progressed in varying degrees in implementation of the Scheduled Tribes and Other Traditional Forest Dwellers (Recognition of Forest Rights) Act, 2006. While States like Andhra Pradesh, Assam, Chhattisgarh, Gujarat, Himachal Pradesh, Jharkhand, Karnataka, Kerala, Madhya Pradesh, Maharashtra, Orissa, Rajasthan, Tripura, Uttar Pradesh and West Bengal, which have established the prescribed structures and procedures, received a large number of claims and distributing the title deeds; other States, because of various reasons, have been slow to catch up. 31.61 lakh claims have been filed and more than 12.40 lakh titles have been distributed as on 30.11.2011. A total of 28,04,660 claims have been disposed of (88.71%) so far.

(b) and (c) On the report of the National Committee on Forest Rights Act the Ministry of Tribal Affairs being the nodal ministry for implementation of this Act, is taking appropriate action on recommendations.

Effective control of industrial pollution

†2956. SHRI BALAVANT ALIAS BAL APTE:
SHRI ANIL MADHAV DAVE:

Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

- (a) whether Government has set standard pollution norms for manufacturing sector in the country;
- (b) if so, the details thereof, industry-wise;
- (c) the names of the industries which are spreading pollution in different States;
- (d) whether Government has issued fresh directions to State Governments in this regard;
- (e) if so, the details thereof; and
- (f) the details of the steps proposed to be taken by Government to effectively control industrial pollution in the country?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRIMATI JAYANTHI NATARAJAN): (a) and (b) For prioritizing the actions for securing pollution control compliance in highly polluting categories of industries, the Central Pollution Control Board (CPCB) has identified 17 categories of such units which include Fertilizer Plants, Thermal Power Plants, Sugar Industry, Distillery, Cement Plants, etc. The Central Government has notified environmental standards for these highly polluting industries under the Environment (Protection) Rules, 1986. These norms are available on the website of the Ministry of Environment and Forests as well as that of CPCB.

†Original notice of the question was received in Hindi.

(c) The aforesaid environmental standards are enforced by concerned State Pollution Control Boards (SPCBs) and Pollution Control Committees (PCCs). CPCB also undertakes surprise inspections of 17 categories of industries under Environment Surveillance Programme. There are a total number of 2609 such highly polluting industries out of which, 347 industries are reported as non-compliant. A list indicating the status of 17 categories of highly polluting industries is given in Statement (See below).

(d) and (e) The CPCB issues directions under sub-section 18(1)(b) of the Water (Prevention and Control of Pollution) Act, 1974 and the Air (Prevention and Control of Pollution) Act, 1981 to concerned SPCBs. The CPCB has issued 101 such directions to various SPCBs and PCCs during last three years. In addition, CPCB has also issued directions to industrial units under Section 5 of the Environment (Protection) Act, 1986.

(f) The Central Government reviews the functioning of the CPCB from time to time. The Government has also undertaken the task of establishment of continuous stack emission monitoring in select industries.

Statement

Status of 17 categories of Highly Polluting Industries

Sl. No.	Name of the State/ Union Territory	Complying	Not complying**	Closed	Total
1	2	3	4	5	6
1.	Assam	20	4	0	24
2.	Andhra Pradesh	352	67	31	450
3.	Bihar	17	0	0	17
4.	Chhattisgarh	70	5	0	75
5.	Goa	16	1	0	17
6.	Gujarat	142	53	60	255
7.	Haryana	68	10	4	82
8.	Himachal Pradesh	14	0	3	17
9.	Jammu and Kashmir	7	0	3	10
10.	Jharkhand	22	0	5	27
11.	Karnataka	119	9	12	140

1	2	3	4	5	6
12.	Kerala	24	8	17	49
13.	Madhya pradesh	42	18	5	65
14.	Maharashtra	237	8	69	314
15.	Meghalaya	9	2	0	11
16.	Mizoram	1	0	0	1
17.	Orissa	38	7	8	53
18.	Punjab	57	13	20	90
19.	Rajasthan	82	30	26	138
20.	Tamil Nadu	215	9	9	233
21.	Tripura	8	1	0	9
22.	Uttarakhand	21	17	2	40
23.	Uttar Pradesh	281	71	38	390
24.	West Bengal	54	10	21	85
25.	Chandigarh	0	0	0	0
26.	Daman	2	0	0	2
27.	Delhi	2	0	3	5
28.	Puducherry	4	2	3	9
29.	Sikkim	0	0	0	0
30.	Arunachal Pradesh	0	0	0	0
31.	Manipur	0	0	0	0
32.	Andaman and Nicobar Islands	0	0	0	0
33.	Nagaland	0	0	0	0
34.	Lakshadweep	0	0	0	0
TOTAL :		1924	345	339	2608

*State Pollution Control Boards are not submitting updated status regularly. Therefore, the above status is compiled on the basis of data available in division upto December, 2010.

** Not complying: Industries with Effluent Treatment Plants/Emission Control Systems installed but found not complying with few parameters of prescribed standards at the time of last monitoring.